

(Shri K. C. Pant)

(ii) A copy of the Order (Hindi and English versions) dated the 15th June, 1971, made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation, published in Notification No. G.S.R. 945 in Gazette of India dated the 15th June, 1971. [Placed in Library. See No, LT—425/71].

(iii) A copy of the Report (Hindi and English versions) of the Governor of Punjab dated the 13th June, 1971 to the President. [Placed in Library. See No. LT—426/71].

(Delegation of Powers) Bill, 1971 which has been passed by the Rajya Sabha at its sitting held on the 15th June, 1971,"

MYSORE STATE LEGISLATURE
(DELEGATION OF POWERS)
BILL

As Passed by Rajya Sabha

SECRETARY : Sir, I lay on the Table of the House the Mysore State Legislature (Delegation of Powers) Bill, 1971, as passed by Rajya Sabha.

SHRI JYOTIRMOY BOSU (Diamond Harbour) : May I ask why it is not in the Order paper ?

MR. SPEAKER : I allowed it this morning. It came after printing.

COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS

Second Report

SHRI G. G. SWELL (Autonomous Districts) : I beg to present the Second Report of the Committee on Private Members' Bills and Resolutions.

MESSAGES FROM RAJYA SABHA

SECRETARY : I have to report the following messages received from the Secretary of Rajya Sabha :—

(i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Manipur Appropriation (No. 2) Bill, 1971, which was passed by the Lok Sabha at its sitting held on the 11th June, 1971, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(ii) "In accordance with the Provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Mysore State Legislature

MOTION RE. CONSTITUTION OF
COMMITTEE ON THE WELFARE
OF SCHEDULED CASTES
AND SCHEDULED TRIBES

THE DEPUTY MINISTER IN THE
MINISTRY OF EDUCATION AND
SOCIAL WELFARE (SHRI K. S. RAMA-
SWAMY) : I beg to move :

"(1) (a) That a Committee of both the Houses to be called the 'Committee on the Welfare of Scheduled Castes and Scheduled Tribes' be constituted, consisting of thirty members, twenty from Lok Sabha and ten from Rajya Sabha to be elected in accordance with the system of proportional representation by means of the single transferable vote; and the voting at such election shall be by secret ballot ;